

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION (CIVIL) NO(s). 71 OF 2012
(for preliminary hearing)

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln(s) for directions)

Date: 02/03/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. Manohar Lal Sharma, In-Person

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. Manohar Lal Sharma, who is an advocate and who is appearing in person. We have also gone through the writ petition and the additional affidavit. In our view, the petition is not only frivolous, it is highly irresponsible and scandalous. It is, accordingly, dismissed with costs amounting to Rs.50,000/-.

The cost will be payable to the Supreme Court Employees Mutual Welfare Fund. A receipt showing payment of the cost must be filed within one month from today.

(Neetu Khajuria)
Sr.P.A.

(Sneh Bala Mehra)
Court Master